

[Dr. Ranen Sen]

that the Home Minister of the West Bengal Government wanted from the D. G. O. F. that all those persons involved in the shooting should be handed over and D.G.O.F. refused to do it and whether this is an attempt to obstruct the normal functioning of law.

SHRI SWARAN SINGH : In the first instance, no request as much has been made. But I have seen press reports and I cannot comment purely on that. I presume that after the legal advisers of the Home Minister of West Bengal have examined the provisions of the Army Act, I am sure they will advise him as to what is the procedure to be followed. It is not something on which publicly a demand can be made I should reject or accept that. It is a matter of law governed by statute. If a proper request is made, we will examine it on merits.

SHRI S. M. BANERJEE (Kanpur) : Sir, we want a discussion on this.

MR. SPEAKER : I cannot say anything about it now on the spot.

12.53 hrs.

QUESTION OF PRIVILEGE AGAIN- ST EDITOR OF "BASUMATI"

MR. SPEAKER : On the 21st March, 1969, Shri Samar Guha had sought to raise a question of priviled in respect of the editorial published in the *Basumati* dated the 18th Mach, 1969, As decided by the House, the Editor was asked to state what he had to say in the matter.

I have now received a letter dated the 31st March, 1969 from the Editor of the *Basumati* in which he has stated *Inter alia* as follows :—

"From the report of the proceedings of Lok Sabha on the 3rd of March last of reported in several papers, including *Amrita Bazar Patrika* on 4th March, 1969, an impression was created that Shri Samar Guha, M. P., opposed the admission of the short notice question put by Shri Jyotirmoy

Basu regarding the recall of the West Bengal Governor, Shri Dharma Vira... On the basis of that report the editorial in question was published in *Daily Basumati* on the 18th of March, 1969...Having regard to the statement of Shri Samar Guha I find that the said reports on the basis of which the said editorial was written were not correct and I regret that the said editorial was written on anerroneous, though bonafide, impression of the stand taken by Shri Samar Guha, M P. In any event no personal reflection was meant against Shri Samar Guha."

In view of this, I think the matter may be dropped and the Editor asked to publish the factual position in the next issue of his paper.

I take it that the House agrees.

SHRI SAMAR GUHA (Contai) : He has expressed his regret and he says there is no reflection. He should publish that.

MR. SPEAKER : Order, order. No discussion on it now.

12.55 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REORT OF BHARAT ELEC- TRONICS LIMITED FOR 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : Sir, on behalf of Shri L. N. Mishra, I beg to lay on the Table a copy of the Annual Report of Bharat Electronics Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-657/69.*]

REVIEW ON THE WORKING OF THE MINERALS AND METALS TRADING CORPORATION OF INDIA, ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE AND
SUPPLY (SHRI CHOWDHARY RAM
SEWAK) : Sir, I beg to lay on the Table :—

(1) A copy each of the following papers
under sub-section (1) of section 619 A of
the Companies Act, 1956 :—

(i) (a) Review by the Government on
the working of the Minerals and
Metals Trading Corporation of
India Limited, New Delhi, for
the year 1967-68.

(b) Annual Report of the Minerals
and Metals Trading Corpora-
tion of India Limited, New Delhi
for the year 1967-68 along with
the Audited Accounts and the
comments of the Comptroller and
Auditor General thereon.

(ii) (a) Review by the Government on
the working of the State Trading
Corporation of India Limited,
New Delhi, for the year 1967-68.

(b) Annual Report of the State
Trading Corporation of India
Limited, New Delhi for the year
1967-68 along with the Audited
Accounts and the comments of the
Comptroller and Auditor General
thereon.

[Placed in Library. See No. L.T.-652/
69].

(2) (i) A copy of the Central Silk
Board (Amendment) Rules, 1968,
published in Notification No.
G. S. R. 2038 in Gazette of
India dated the 23rd November,
1968, under sub-section (3) of
section 13 of the Central Silk
Board Act, 1948.

(ii) A statement showing reasons for
delay in laying the above Notifi-
cation.

[Placed in Library. See No. L.T.—
653/69.]

COMMITTEE ON PRIVATE MEM-
BERS BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

SHRI KHADILKAR (Khed) : Sir, I
beg to present the Forty-seventh Report of
the Committee on Private Members' Bills
and Resolutions.

COMMITTEE ON PUBLIC UNDERTAK-
INGS

THIRTIETH REPORT

SHRI G. S. DHILLON (Taran Taran) :
Sir, I beg to present the Thirtieth Report
of the Committee on Public Undertakings on
action taken by Government on the recom-
mendations contained in the Twenty-second
Report of the Committee on Public Und-
ertakings (Third Lok Sabha) on Indian Drugs
and Pharmaceuticals Limited, New Delhi.

12.57 hrs.

*DEMANDS FOR GRANTS—Contd.

MINISTRY OF FOOD, AGRICULTURE

COMMUNITY DEVELOPMENT AND CO-
OPERATION.

MR. SPEAKER ; The House will now
take up discussion and voting on Demand
Nos. 29 to 33, 113 and 114 relating to the
Ministry of Food, Agriculture, Community
Development and Cooperation for which
10 hours have been allotted.

Hon. Members present in the House who
are desirous of moving their cut motions
may send slips to the Table by 14.15 hours
indicating the serial numbers of the cut
motions they would like to move. They will
be treated as moved if they are otherwise
admissible.

DEMAND NO. 29—MINISTRY OF FOOD
AGRICULTURE, COMMUNITY DEVELOP-
MENT AND COOPERATION.

MR. SPEAKER : Motion moved :